

MINUTES OF THE MEETING No. 38/11 dated 22.12.2010(held on 23.12.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Saish Kumar, IA, DIPP
2. Shri S.K Aggarwal, Asstt. Dir. DC(MSME)
3. Shri S.K Sharma, DC(MSME)
4. Smt. Sobha, Spices Board
5. Shri S.S Sah, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.37/11 for confirmation and confirmed and adopted the same without any change.

Case No D-2 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Rohan Dyes & Intermediates Ltd, Ahmedabad F.No.01/83/162/433 /AM11/DES-IV
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The Committee considered the case as per agenda. It was discussed in the meeting with the Technical Authority, Deptt. of C&PC (Chem.Div.) and the Committee noted that the norms of Reactive Black BL / GR are printed at S.No.A-830 of Handbook of Procedures Vol. II published by DGFT. The Meta Phenylene Diamine Sulfonic Acid does not appear in the list of inputs in the SION required for the manufacture of Reactive Back BL / GR. Since DEPB facility is applicable in respect of inputs appearing in the SION, there is no justification to consider the request of the firm, as Meta Phenylene Diamine Sulfonic Acid is not covered under SION A-830. Accordingly the case was rejected by the Committee.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-247 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/282/AM07/DES-IV RLA F.No.17/24/40/13/AM07 Lic.No.1710001337 dated 26.5.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/35/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Gastal 3482 Cetostearyl Alcohol 80 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.0702 Kg 0.940 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-248 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/626/AM07/DES-IV RLA F.No.17/24/40/30/AM07 Lic.No.1710001387 dated 26.7.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/35/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
GASTAMINE TAM-10 Stearyl Amine 9 mole ethoxylate	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.408 Kg 0.601 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-249 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/935/AM07/DES-IV RLA F.No.17/24/40/0042/AM07 Lic.No.1710001424 dated 14.9.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/35/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
GASTAFAC-MS-9 Polyethylene Glycol 9 mono stearate	1 Kg	1. Stearic Acid 2. Ethylene Oxide	0.421 Kg 0.588 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-250 NC No.38/11	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/144/AM07/DES-IV
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Dated 22.12.10 (held on 23.12.2010)	RLA F.No.17/24/40/006/AM07 Lic.No.1710001307 dated 27.4.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No.14010/35/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
GASTOR HCO-25 Hydrogenated Castor Oil 25 mole ethoxylate	1 Kg	1. Ethylene Oxide	0.547 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-251 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/159/AM08/DES-IV RLA F.No.17/24/40/005/AM08 Lic.No.1710001620 dated 20.4.2007
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The Committee considered the case as per agenda. Checked from FTDO (DES-III) and found that no Technical comments were available with them. Comments awaited from Deptt. of C&PC (Chem.Div.). Accordingly the case may be relisted on 12.1.2010.

Case No M-252 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Esteem Inds (P) Ltd, Goa F.No.01/83/50/463/AM08/DES-IV RLA F.No.17/24/40/24/AM08 Lic.No.1710001661 dated 5.6.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/35/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
PRO DUCT – 48 –AH Tridecyl Alcohol 8 mole ethoxylate	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.362 Kg 0.637 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-253 NC No.38/11 Dated 22.12.10(held on 23.12.2010)	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No.01/85/50/25/AM11/DES-IV RLA No.03/94/40/0829/AM10 Lic.No.0310558193 dated 2.2.2010
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC. Div) vide U.O.No.46011/11/2010-PC-II dated 10.6.2010, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Aromatic Solvent (Solvesso 200)	Aromatic Solvent (Garasol 200)

The quantity and other description mentioned in the minutes of ALC M.No. 10/83 dated 9.6.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-254 NC No.38/11 Dated 22.12.10(held on 23.12.2010)	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No.01/85/50/174/AM10/DES-IV RLA No.03/94/40/496/AM10 Lic.No.0310541174 dated 9.10.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC. Div) vide U.O.No.46011/11/2010-PC-II dated 10.6.2010, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Aromatic Solvent (Solvesso 200)	Aromatic Solvent (Garasol 200)

The quantity and other description mentioned in the minutes of ALC M.No. 10/83 dated 9.6.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-255 NC No.38/11 Dated 22.12.10 (held on	M/ s Star Boxes, Chennai F.No.01/83/50/001/AM11/DES-IV RLA F.No.04/24/40/244/AM10
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23.12.2010)

Lic.No.0410110731 dated 8.1.2010

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Boxes Made out of Kraft Paper	1.00 Kg	1. Kraft Paper of Rel. GSM 2. Industrial Corn Starch	1.10 Kg 0.028 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-256 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Kanisshka Flora Chem India Ltd, Chennai F.No.01/83/50/1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda. It was decided to find out from RLA, Chennai, whether the licence has been revised as firm has submitted revised ANF-4A as in their letter dated 8.3.2010. A letter has been issued to RLA, Chennai. Accordingly the case may be re-listed on 19.1.2011.

Case No M-257 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Clariant Chemicals (I) Ltd, Mumbai F.No.1) 01/83/50/250/AM11/DES-IV RLA No.03/94/40/01066/AM10 2) 01/83/50/660/AM08/DES-IV RLA No.03/94/40/326/AM08
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem. Div) vide U.O.No.Nil dated 22.12.2010, the Committee decided to amend the description of Export Item to read as under:-

Export Item

S.No.	M.No. & date Lic.No. & date	From	To
1.	22/83 dt. 1.9.2010 0310564829 dt. 15.3.2010	Vernation OS In p	Tanikor OS In p
2.	31/83 dt. 7.11.2007 0310434365 dt. 28.6.2007	Pigment Orange 64 (PB Fast Orange H2GL VP 3044)	Pigment Orange 64 (PV Fast Orange H2GL VP 3044)

The quantity and other description mentioned in the minutes of ALC M.No. 22/83 dated 1.9.2010 and M.No.31/83 dated 28.6.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-258 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Atul Ltd, Ahmedabad F.No.1) 01/83/50/1167/AM09/DES-IV RLA No.08/24/40/0205/AM09
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem. Div) vide U.O.No.Nil dated 22.12.2010, the Committee decided to amend the description of Export Item to read as under:-

Export Item

S.No.	M.No. & date Lic.No. & date	From	To
1.	39/83 dt. 23.12.2009 0810077510 dt. 21.1.2009	Novatic Yellow GCM Powder New (C.I. Vat Yellow 2) (Dye Content 29%)	Novatic Yellow GCN Powder New (C.I. Vat Yellow 2) (Dye Content 29%)

The quantity and other description mentioned in the minutes of ALC M.No. 39/83 dated 23.12.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-259 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.1) 01/83/50/1987/AM08/DES-IV RLA No.03/95/40/0639/AM08 Lic.No.0310448081 dated 26.10.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem. Div) dated Nil, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
1. PERIQUEST BSD (Containing 50% of Carboxylic Acids – Poly Acrylic Acid / Acrylic Acid and Acrylamide	1. PERIQUEST BSD (Sequestering and dispersing polycarboxylic acids)

2. PERISTAL PSK (Containing 85% of Hydroxy Ethyledine Diphosphonic Acid	2. PERISTAL PSK Cons. (Phosphonates and carboxylates)
3. PERLAVIN NIC (Containing 95% Lauryl Alcohol 10 moles ethoxylate	3. PERLAVIN NIC (Fatty alcohol Polyglycol ether)
4. PERIZYM TAW (Containing 95% of Tridecylalcohol-7 moles ethoxylate)	4. PERIZYM TAW d.c. (Non ionic surfactant and amylases)

The quantity and other description mentioned in the minutes of ALC M.No. 43/08 dated 30.1.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-260 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.1) 01/83/50/0095/AM08/DES-IV RLA No.03/95/40/0110/AM07 Lic.No.0310426220 dated 10.4.2007
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The Committee considered the case as per agenda . As per recommendation of Deptt. Of C&PC(Chem. Div) dated Nil, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
STYRENATED PHENOL 8.7 MOLES	STYRINATED PHENOL ETHOXYLATE

ETHOXYLATE	
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The quantity and other description mentioned in the minutes of ALC M.No. 13/83 dated 4.7.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-261 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.1) 01/83/50/1195/AM08/DES-IV RLA No.03/95/40/0407/AM08 Lic.No.0310443255 dated 17.9.2007
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The Committee considered the case as per agenda . As per recommendation of Deptt. Of C&PC(Chem. Div) dated Nil, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
PHENOL 5 MOLES ETHOXYLATE	PHENOL ETHOXYLATE (POLY OXY ETHYLENE OXIDE CONDENSATE OF PHENOL)

The quantity and other description mentioned in the minutes of ALC M.No. 31/83 dated 7.11.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-262	M/ s Micro Inks Ltd, Mumbai
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NC No.38/11

Dated 22.12.10 (held on
23.12.2010)

F.No.1) 01/83/162/438/AM11/DES-IV

RLA No.03/95/40/0208/AM11

The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 9.12.2010, the Committee decided to amend the description of Import Item in earlier NC decision (Case No.A-30 NC M.No.25/11 dated 22.9.10) to read as under:-

Export Item No.1

- Cyan Offset Ink (Pigment Content 17+/-2% and Solid Resin 37+/-2%) – 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Barrels of 200 Kgs capacity and jumbo bags of 800 Kgs capacity	As per packing policy

Export Item No.2

- Magenta Offset Ink (Pigment Content 18+/-2% and Solid Resin 36+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Barrels of 200 Kgs capacity and jumbo bags of 800 Kgs capacity	As per packing policy

Export Item No.3

- Yellow Offset Ink (Pigment Content 16+/-2% and Solid Resin 43+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Barrels of 200 Kgs capacity and jumbo bags of 800 Kgs capacity	As per packing policy

Export Item No.4

- Black Offset Ink (Pigment Content 19+/-2% and Solid Resin 47+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
9 & 10	Barrels of 200 Kgs capacity and jumbo bags of 800 Kgs capacity	As per packing policy

The quantity and other description mentioned in the minutes of ALC M.No. 25/83 dated 22.9.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-263 NC No.38/11 Dated 22.12.10 (held on	M/ s Micro Inks Ltd, Mumbai F.No.1) 01/83/162/440/AM11/DES-IV RLA No.03/95/40/0216/AM11
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23.12.2010)

The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 9.12.2010, the Committee decided to amend the description of Import Item in earlier NC decision (Case No.A-32 NC M.No.25/11 dated 22.9.10) to read as under:-

Export Item No.1

- Cyan Offset Ink (Pigment Content 17+/-2% and Solid Resin 37+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Fluid Bags (consisting of inner and outer bags with staking frame and flexi pallets	As per packing policy

Export Item No.2

- Magenta Offset Ink (Pigment Content 18+/-2% and Solid Resin 36+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Fluid Bags (consisting of inner and outer bags with staking frame and flexi pallets	As per packing policy

Export Item No.3

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Yellow Offset Ink (Pigment Content 16+/-2% and Solid Resin 43+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
7 & 8	Fluid Bags (consisting of inner and outer bags with staking frame and flexi pallets	As per packing policy

Export Item No.4

- Black Offset Ink (Pigment Content 19+/-2% and Solid Resin 47+/-2%) - 1 Kg

Import Item

S.No.	Description of Item	Quantity
9 & 10	Fluid Bags (consisting of inner and outer bags with staking frame and flexi pallets	As per packing policy

The quantity and other description mentioned in the minutes of ALC M.No. 25/83 dated 22.9.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-264 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.1) 01/83/50/415/AM09/DES-IV RLA No.03/94/40/346/AM08 Lic.No.0310472062 dated 27.5.2008
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2) 01/83/50/571/AM09/DES-IV
RLA F.No.03/94/40/1108/AM08
Lic.No.0310465631 dated 19.3.2008

1)

The Committee considered the case as per agenda . The Committee noted that the firm vide their letter dated 3.11.2010 have stated that the application was inadvertently filed under para 4.7 instead of para 4.4.2, and therefore the Committee decided to look into this aspect and decided to condone the inadvertent procedural lapse. Accordingly the Committee decided to regularize the case by fixing input output norms as decided in a similar case in Norms Committee M.No.46/08 (Case M-622) held on 20.2.2008, as per present written recommendation of Technical Authority, Deptt. of IPP vide their U.O.No.Nil dated 22.12.2010, as under:-

Export Item	Qty.	Import Item	Qty.
Toilet Soap of various variants (Min. TFM 72%)	1 Kg	1. Crude Palm Stearine 2. Palm fatty acid distillate 3. Crude Palm Kernel Oil	0.112 Kg 0.461 Kg 0.224 Kg

2)

The Committee considered the case as per agenda . The Committee noted that the firm vide their letter dated 3.11.2010 have stated that the application was inadvertently filed under para 4.7 instead of para 4.4.2, and therefore the Committee decided to look into this aspect and decided to condone the inadvertent procedural lapse. Accordingly the Committee decided to regularize the case as per written recommendation of Deptt. Of C&PC(Chem.Div.) vide their U.O.No.15022/41/99-Ch.II dated 22.12.2010, as under:-

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acids	1 Kg	1. Crude Palm Stearine	0.357 Kg

		2. Palm fatty acid distillate	0.710 Kg
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The above decisions are for regularization purpose only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-265 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Hindustan Composites Ltd, Mumbai F.No.1) 01/80/50/80/AM07/DES-IV 2) 01/80/50/515/AM06/DES-IV 3) 01/80/50/168/AM07/DES-IV
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The Committee considered the case as per agenda and decided to withdraw the case since the case it is already approved in NC Meeting No.35/11 dt. 1.12.2010, Case No.M-224..

Case No M-266 (1) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Kolenchery F.No.1) 01/85/162/310/AM08/DES-IV RLA No.10/24/40/0052/AM08 Lic.No.1010026759 dated 18.6.2007
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments of Spices Board received vide Letter No.MKT/FNP/03/09-10/6748 dt. 6.12.2010, stating that the weighted average yield comes to 17.06%, whereas the firm has applied at 15% yield, the Committee decided to approve the case at 17.06% yield, and re-fix the norms

for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	32.514 MT	Light Black Pepper (Light Berries)	190.59 MT

The above decision is in suppression of earlier decision of NC M.No.20/08 dated 23.08.2007.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-266 (2) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No.1) 01/83/50/1087/AM09/DES-IV RLA No.10/24/40/0112/AM09 Lic.No.1010031912 dated 15.12.2008
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNP/03/09-10/5541 dt. 6.12.2010 stating that the weighted average yield comes to 10.94% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield, and re-fix the norms for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	28.27 MT	Light Black Pepper (Light Berries)	235.56 MT

The above decision is in suppression of earlier decision of NC M.No.01/09 dated 13.05.2009.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-266 (3) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No.1) 01/83/50/255/AM09/DES-IV RLA No.10/24/40/0200/AM08 Lic.No.1010028996 dated 5.3.2008
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNP/03/09-10/5544 dt. 6.12.2010 stating that the weighted average yield comes to 9.39%, whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield, and re-fix the norms for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	20.664 MT	Light Black Pepper (Light Berries)	172.20 MT

The above decision is in suppression of earlier decision of NC M.No.01/08 dated 25.06.2008.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-266 (4) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No.1) 01/83/162/1021/AM08/DES-IV RLA No.10/24/40/0138/AM08 Lic.No.1010027889 dated 14.11.2007
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNG/03/09-10/5545 dt. 6.12.2010 stating that the weighted average yield comes to 2.32% whereas the firm has applied at 2% yield, the Committee decided to approve the case at 2.32% yield, and re-fix the norms for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Ginger Oil	5.526 MT	Dried Ginger	238.21 MT

The above decision is in suppression of earlier decision of NC M.No.06/09 dated 7.05.2008

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-266 (5) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No.1) 01/83/50/335/AM10/DES-IV RLA No.10/24/40/046/AM10 Lic.No.1010034588 dated 22.7.2009
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNM/03/09-10/5538 dt. 6.12.2010, stating that the weighted average yield comes to 6.27% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield, and re-fix the norms for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Coriander	12 MT	Coriander	100 MT

The above decision is in suppression of earlier decision of NC M.No.01/09 dated 13.01.2010.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-267 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No. 01/83/162/1182/AM08/DES-IV RLA No.10/24/40/0139/AM08 Lic.No.1010027890 dated 14.11.2007
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNN/01/PL/08/5540 dt. 6.12.2010 stating that the weighted average yield comes to 26.48 % whereas, the firm has applied at 25% yield, the Committee decided to approve the case at 26.48% yield, and re-fix the norms for the consolidated quantity, as under:-

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Item of Export	Qty	Item of Import	Qty
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Nutmeg Oleoresin	12.80 MT	Nutmeg without shell (BWP)	48.360 MT
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The above decision is in suppression of earlier decision of NC M.No.01/09 dated 27.05.2009.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-268 NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Plant Lipids (P) Ltd, Cochin F.No. 01/83/162/1180/AM09/DES-IV RLA No.10/24/40/0147/AM08 Lic.No.1010028184 dated 18.12.2007
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Decision : The Committee considered the case as per agenda. On the basis of revised written comments received of Spices Board vide Letter No.MKT/FNP/03//10-11/5539 dt. 6.12.2010 stating that the weighted average yield comes to 12.78% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15 % yield, and re-fix the norms for the consolidated quantity, as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	29.86 MT	Light Black pepper (Light Berries)	199.10 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-268(A)	M/ s Hindustan Unilever Ltd, Mumai
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NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	F.No. 01/82/162/34/AM07/DES-IV RLA No.03/24/40/400/AM01 Lic.No.0310047527 dated 31.7.2000
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The Committee considered the case as per agenda . The Committee reconsidered the case and decided to revise the norms fixed earlier vide N.C. Meeting No.22/07 dated 6.9.2006 (Case No. B-616) and ratify the norms for redemption as under, as per written recommendation of Deptt. of C&PC (Chem. Div) dated 23.12.2010:-

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid for Premium soaps	1 Kg	Palm Oil	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-268(B) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Roha Dyechem (P) Ltd, F.No.01/83/50/877/AM07/DES-IV RLA F.No.03/95/40/176/AM08 Lic.No.0310431384 dated 1.6.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Tartrazine (C.I.No.19140) (Dye content: 87%)	1 Kg	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid OR Aniline	0.560 Kg 0.923 Kg 0.554 Kg

	3. Sodium Nitrite	0.400 Kg
	4. Caustic Soda	0.360 Kg
	5. Soda Ash	0.570 Kg
	6. Activated Carbon	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-268(C) NC No.38/11 Dated 22.12.10 (held on 23.12.2010)	M/ s Roha Dyechem (P) Ltd, F.No.01/83/50/876/AM07/DES-IV RLA F.No.03/95/40/838/AM07 Lic.No.0310406833 dated 7.11.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No.14010/17/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lake Sunset Yellow	1 Kg	Sunset Yellow	0.390 Kg

Import No.2 HDPE Granules & 3 . LDPE Granules to be allowed as per general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2010 **MEETING DATE** : 22.12.2010

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE	Meet No/Date:38/83-ALC1/2010	Status:Case
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3		LTD.(FORMERLY NICHOLAS PIRAMAL)	22.12.2010	Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued on 6.12.2010 and 31.12.2010. Accordingly the case may be re-listed on 22.12.2010.			

4	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:
	Decision : : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNN/01/PL/08/5545 dt. 6.12.2010 stating that the weighted average yield comes to 2.75% whereas the firm has applied at 2.5 % yield, the Committee decided to approve the case at 2.75% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric C14 (Curcumin)	2.20 MT	Turmeric	80 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued on 6.12.2010 and 31.12.2010.. Accordingly the case may be re-listed on 22.12.2010.			

	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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6	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 19.1.2011			

7	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2011. Accordingly the case may be relisted on 19.1.2011			

8	Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011			

	Case No.:22/18/83-ALC1/2010	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00302/AM11/	RLA File :31/24/040/00255/AM10/	Lic.No/Date:3110042742 01.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/60/2010-PC.II dated 8.12.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Rathicon Spl Liquid (Conning Oil)	1 Kg	1. Mineral Oil 2. Polyethylene Glycol 400	0.727 Kg 0.117 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

Case No.:25/14/83-ALC1/2010	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/143/09-TSW dated 22.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Float glass Toughened/Heat Strengthened	1 Sq. Mtr.	Relevant Float Glass	1.06 Sq. Mtr.(as per SION A-1060)
Double Glazed Glass i.e. 6 mm classic green Indonesia Heat	01 Sq. Mtr.	Float Glass (Relevant Green glass of 6 mm	1.09 Sq.Mtr.

Strengthened + 12 mm air gap
(Black spacer) + 6 mm Planibel
Glass Heat Strengthened

thickness)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

13	Case No.:19/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00541/AM11/	RLA File :30/24/040/00006/AM11/	Lic.No/Date:3010066651 03.05.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/12/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 4.1.2011 issued by this office. Accordingly the case may be re-listed on 19.1.2011.			

14	Case No.:22/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00544/AM11/	RLA File :30/24/040/00005/AM11/	Lic.No/Date:3010066647 03.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/8/2010-Ch.II dated 26.4.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Cartap Hydrochloride 50% SP	1 Kg	1. Cartap Hydrochloride Technical 98%	0.512 Kg
		2. Diluent- Lacetoxe	0.4775 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

16	Case No.:17/18/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00297/AM11/	RLA File :03/95/040/00129/AM11/	Lic.No/Date:0310574957 18.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/20/2008-Ch.II dated 16.11.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Thiamethoxam 14.10%	1 Litre	1. Thiamethoxam Technical (100%)	0.145 Kg
Lambda Cyhalothrin 10.6% (W/V) SC		2. Karate Zeon 250CS (22.8% W/W) (Lambda Cyhalothrin 22.8% W/W)	0.480 Kg
		3. Reax 825E (Sodium Lignosulfonate Ethoxylated)	0.013 Kg

		4. Rhodopol 23 (Hetero Polysaccharide)	0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:5/38/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00684/AM11/	RLA File :30/24/040/00008/AM11/	Lic.No/Date:3010066945 18.05.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/10/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 31.12.2010 issued by this office. Accordingly the case may be re-listed on 19.1.2011.			

18	Case No.:32/34/83-ALC1/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00623/AM11/	RLA File :25/24/040/00001/AM11/	Lic.No/Date:2510002865 21.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/92/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starches (Polysol HT, Pre Gel Starches Dextrid, Drilling Starch and CMS-Flotrol) Modified Starch with Moisture 9% max	1 Kg	1. Tapioca Starch (Moisture 14%)	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.:2/10/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/56/2010-PC.II dated 8.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	1) White/Yellow Petroleum (Melting Point: Deg C 46-52) Consistency @ 25 Deg. C 160+/-25)	1 Kg	1. Base Oil 2. Paraffin Wax 3. Microcrystallin Wax	0.6659 Kg 0.2302 Kg 0.1139 Kg
	2) Baby Oil (Processed Liquid Paraffin)	1 Kg	1. Light Liquid Paraffin (Mineral Oil) 2. Perfumes 3. Tocopheryl Acetate (Vitamin E)	1.0030 Kg 0.0050 Kg 0.0020 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/18/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00294/AM11/	RLA File :03/95/040/00131/AM11/	Lic.No/Date:0310576660 01.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/18/2010-Ch.II dated 22.12.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate 80%	0.430 Kg
		2. Formic Acid (94%)	0.710 Kg
		3. Sodium Methoxide Solution (28%)	2.640 Kg
		4. Methanol	0.500 Kg
		5. Toluene	1.077 Kg
		6. Trimethyl Ortho Formate	0.038 Kg
		7. 1,4 Dioxane	0.150 Kg
		8. Ethyl Cyclohexanone	0.260 Kg
		9. N-Methyl 2-Pyrrolidone	1.279 Kg
		10. Dimethyl Adipate	1.330 kg
		11. Dimethyl Sulfoxide	1.110 Kg
		12. Para Chloro Benzyl Chloride	1.085 Kg
		13. Sodium Iodide	0.008 Kg
		14. Dimethyl Formamide	0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 10/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
HQ File :01/83/050/00532/AM11/	RLA File :07/21/040/00169/AM11/	Lic.No/Date:0710072223 14.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-

Export Item:

As per application

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Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5x0.113" 15 Deg Coil Wire collated nail ring shank 2.5x2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22

Case No.:11/30/83-ALC1/2010	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00533/AM11/	RLA File :07/24/040/00071/AM11/	Lic.No/Date:0710072337 18.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Hot Stamping Foils Thermal Films Near edge Wax Resin, Cut to Size	1 Sq. Mtr.	Hot Stamping Foils thermal film near edge Wax Resin in Jumbo Roll form of Relevant thickness	1.02 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23

Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:19.01.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/8/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 31.12.10 issued by this office. Accordingly the case may be re-listed on 19.1.2011.

24	Case No.: 7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/25/2004-Ch.II dated 8.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb Technical 85%	1 Kg	1. Carbon Di Sulphide 2. Ethylene Diamine 3. Sodium Ligno Sulphonate (Borresperse NA) 4. Maganese Sulphate 5. Zinc Sulphate	0.563 Kg 0.222 Kg 0.029 Kg 0.583 Kg 0.049 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.: 10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/245/AM11 dated 28/6/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case from the agenda.			

26	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973 28.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/6/2004-Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Tridecyl Ether Sulphate 30% Liquid	1 Kg	Iso Tridecyl Alcohol 20 moles	0.288 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:34/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00625/AM11/	RLA File :03/95/040/00786/AM10/	Lic.No/Date:0310582018 06.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/53/2006-Ch.II dated 14.7.2060, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Impact Modifier Processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 Kg	1. Impact Modifier (MBS Copolymer) 2. Processing Aid Acrylic Co- polymer	0.800 Kg 0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:16/38/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00695/AM11/	RLA File :03/95/040/00060/AM11/	Lic.No/Date:0310582103 06.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

29	Case No.:19/38/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00698/AM11/	RLA File :03/95/040/00494/AM10/	Lic.No/Date:0310582022 06.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:17/38/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00696/AM11/	RLA File :03/95/040/00188/AM11/	Lic.No/Date:0310582367 07.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/25/2004-Ch.II dated 8.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Mancozeb Technical 85%	1 Kg	1. Carbon Di Sulphide 2. Ethylene Diamine	0.563 Kg 0.222 Kg

	3. Sodium Ligno Sulphonate (Borresperse NA)	0.029 Kg
	4. Maganese Sulphate	0.583 Kg
	5. Zinc Sulphate	0.049 Kg
	6. Hexamine	0.025 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/38/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00697/AM11/	RLA File :03/95/040/00271/AM11/	Lic.No/Date:0310582641 08.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/3/2010-Ch.II dated 6.5.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Clodinafop Propargyl Technical (96% a.i)	0.159 Kg
		2. Cloquintocet Mexyl Technical 95% a.i)	0.040 Kg
		3. Atplus 245 (Alkoxylated alcohol)	0.440 Kg
		4. Hostapon THPC (Fatty Acid Methyltauride, sodium salt)	0.040 Kg
		5. Sipernat 50S (Silicon dioxide)	0.313 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/38/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS	Meet No/Date:38/83-ALC1/2010	Status:Case
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32		PVT. LTD.,	22.12.2010	Deferred
	HQ File :01/83/050/00699/AM11/	RLA File :03/95/040/00878/AM10/	Lic.No/Date:0310582896 09.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

33	Case No.:21/38/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00700/AM11/	RLA File :03/95/040/00879/AM10/	Lic.No/Date:0310582899 09.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

34	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580 14.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/9/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:1/22/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00348/AM11/	RLA File :03/95/040/00775/AM10/	Lic.No/Date:0310583504 14.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.Nil dated 22.12.2010, taking cue from SION at S.No.A-2789, the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Lead Stearate Based PVC Stabiliser (Containing 70% of Lead Stearate & 30% of PE Wax)	1 Kg	1. Lead 2. Stearic Acid 3. Polyethylene Wax	0.200 Kg 0.519 Kg 0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

Case No.:8/18/83-ALC1/2010

Party Name:ARTEK SURFIN CHEMICALS LIMITED.

Meet No/Date:38/83-ALC1/2010
22.12.2010

Status:Case Approved

HQ File :01/83/050/00288/AM11/

RLA File :03/94/040/00345/AM11/

Lic.No/Date:0310584321
20.07.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/46/2010-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
NEOBRITE 144 ALS (Nickel Intermediate) (Sodium Allyl Sulphonate 36%)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.300 Kg 0.200 Kg
TEKNOBRITE 1320	1 Kg	1. Niacin	0.147 Kg

37	(CONTAINING 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorhydrin, 0.75% of Imidazole and 1% Lugalvan G-35)		2. Ethylene Diamine 3. Epichlorhydrin 4. Lugalvan G 35 (Polyethylenimine) 5. Imidazole (Glyoxalinle 1,3-Diazole)	0.031 Kg 0.086 Kg 0.01 Kg 0.0075 Kg
	Teknobrite 575 G (Containing 17.5% Epichlorhydrin, 25.2% Niacin and 2.5% Ethylene Diamine)	1 Kg	1. Epichlorhydrin 2. Niacin 3. Ethylene Diamine	0.175 Kg 0.252 Kg 0.025 Kg
	KEMPAS IR 752 (Containing 50% Chromic Acid and 10% Sodium Sulfate)	1 Kg	1. Chromic Acid 2. Sodium Sulfate	0.500 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

38	Case No.:18/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00540/AM11/	RLA File :07/21/040/00295/AM11/	Lic.No/Date:0710073148 23.07.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:16/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00538/AM11/	RLA File :07/24/040/00136/AM11/	Lic.No/Date:0710073157 26.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-			

39	Export Item	Qty.	Import Item	Qty.
	Pinewood Pallet	1 No.	1. Pinewood (in the form of Blocks, Top Deck & Deck Boards) 2. ZN/Vinyl coated coil nail ring shank of rel. size	1.02 CBM/CBM in export Net to net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.:12/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00534/AM11/	RLA File :04/24/040/00099/AM11/	Lic.No/Date:0410115863 28.07.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.11.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 4.1.2011 issued by this office. Accordingly the case may be re-listed on 19.1.2011..				

41	Case No.:6/30/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00528/AM11/	RLA File :03/94/040/00386/AM11/	Lic.No/Date:0310585669 02.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/52/2009 dated 22.12.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Cold Flow Improver, SR 1690 Containing 40% of Dodiflow 5750-1 & 60% C ₁₀ -C ₂₀ Aromatic Solvent	1 Kg	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:13/34/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved																		
HQ File :01/83/050/00604/AM11/	RLA File :09/24/040/00111/AM11/	Lic.No/Date:0910043124 17.08.2010	Defer Date:																		
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case on repeat basis as under:- <u>Export Item:</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Poly Coated Cupstock 1 PE</td><td>1 MT</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Wood Pulp (Softwood/hardwood Pulp)</td><td>0.962 MT</td></tr><tr><td>2.</td><td>SBR Latex (50% DRC)</td><td>0.00094 MT</td></tr><tr><td>3.</td><td>Wet End Chemicals (Optical Brightening Agent,</td><td>0.04136 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	Poly Coated Cupstock 1 PE	1 MT	S.No.	Description of Item	Quantity	1.	Wood Pulp (Softwood/hardwood Pulp)	0.962 MT	2.	SBR Latex (50% DRC)	0.00094 MT	3.	Wet End Chemicals (Optical Brightening Agent,	0.04136 MT
S.No.	Description of Item	Quantity																			
1.	Poly Coated Cupstock 1 PE	1 MT																			
S.No.	Description of Item	Quantity																			
1.	Wood Pulp (Softwood/hardwood Pulp)	0.962 MT																			
2.	SBR Latex (50% DRC)	0.00094 MT																			
3.	Wet End Chemicals (Optical Brightening Agent,	0.04136 MT																			

	Dispersant, Catonic Starch, Oxidised Starch, Nopco)	
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0028 MT
5.	Packing Material	As per Packaging Policy
6.	LDPE	1.01 MT/MT content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/34/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00605/AM11/	RLA File :09/24/040/00112/AM11/	Lic.No/Date:0910043123 17.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Poly Coated Cupstock 2 PE	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood Pulp)	0.927 MT
2.	SBR Latex (50% DRC)	0.000905 MT
3.	Wet End Chemicals (Optical Brightening Agent,	0.0398 MT

	Dispersant, Catonic Starch, Oxidised Starch, Nopco)	
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0027 MT
5.	Packing Material	As per Packaging Policy
6.	LDPE	1.01 MT/MT content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:15/38/83-ALC1/2010	Party Name:RANDWIN EXIM PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00694/AM11/	RLA File :03/95/040/00243/AM11/	Lic.No/Date:0310588178 17.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

46	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

47	Case No.:27/34/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00618/AM11/	RLA File :31/24/040/00075/AM11/	Lic.No/Date:3110044386 18.08.2010	Defer Date:19.01.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..

Case No.: 17/22/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
HQ File :01/83/050/00364/AM11/	RLA File :03/94/040/00385/AM11/	Lic.No/Date:0310588449 19.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/11/2005/Ch.II dated 22.12.2010, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive Fatty alcohol (C ₁₂ -C ₁₈) Ester of Terpolymer in Base Oil with 50% non-volatile Matter, Solid content – 50% Base Oil Content – 50%	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (C ₁₂ -C ₁₈) mixture 4. Relevant Base Oil	0.083 Kg 0.078 Kg 0.274 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 20/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
HQ File :01/83/050/00367/AM11/	RLA File :03/94/040/00067/AM11/	Lic.No/Date:0310588460 19.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/63/2008/Ch.II dated 13.12.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (active matter 69% Minimum)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Sulphur 4. Caustic Soda Lye	0.366 Kg 0.097 Kg 0.060 Kg 0.171 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

Case No.:21/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00368/AM11/	RLA File :03/95/040/00377/AM11/	Lic.No/Date:0310588664 20.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of

C&PC(Chem.Div.) vide their U.O.No.14010/17/2008/Ch.II dated 2.12.2010, the Committee decided to approve the case on repeat basis as under:-

52	Export Item	Qty.	Import Item	Qty.
	Brown FD&C (Colour Blend 41) (Containing Tartrazine 49.5%, Allura Red 29.7% , Indigo Carmine 11.7%, Sunset Yellow 9.02%)	1 Kg	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash 6. Beta Naphthol 7. Para residine Ortho Sulphonic Acid Indigo	0.212 Kg 0.418 Kg 0.235 Kg 0.140 Kg 0.128 Kg 0.200 Kg 0.184 Kg 0.102 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:1/34/83-ALC1/2010	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00592/AM11/	RLA File :03/95/040/00381/AM11/	Lic.No/Date:0310588667 20.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

54	Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

55	Case No.: 19/34/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status : Case Deferred
	HQ File :01/83/050/00610/AM11/	RLA File :34/24/040/00109/AM11/	Lic.No/Date:3410027779 24.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. OfC&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

56	Case No.: 28/34/83-ALC1/2010	Party Name:J.M. HUBER INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case deferred
	HQ File :01/83/050/00619/AM11/	RLA File :03/94/040/00454/AM11/	Lic.No/Date:0310589486 25.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:24/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00371/AM11/	RLA File :03/95/040/00376/AM11/	Lic.No/Date:0310589611 26.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2008/Ch.II dated 8.12.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Carbon Black Paste (C.I.No.77268:1) (Containing activated Carbon 30%)	1 Kg	Activated Carbon	0.310 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 29/34/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Deferred
	HQ File :01/83/050/00620/AM11/	RLA File :03/95/040/00379/AM11/	Lic.No/Date:0310589571 26.08.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

59	Case No.: 9/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Deferred
	HQ File :01/83/050/00688/AM11/	RLA File :09/24/040/00206/AM11/	Lic.No/Date:0910043354 01.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

60	Case No.: 31/34/83-ALC1/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Deferred
	HQ File :01/83/050/00622/AM11/	RLA File :03/95/040/00441/AM11/	Lic.No/Date:0310591475 08.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.: 10/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Deferred
	HQ File :01/83/050/00689/AM11/	RLA File :09/24/040/00207/AM11/	Lic.No/Date:0910043479 10.09.2010	Defer Date:19.01.2011

61		10.09.2010	Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.		

62	Case No.:11/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00690/AM11/	RLA File :09/24/040/00212/AM11/	Lic.No/Date:0910043481 10.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

63	Case No.:1/26/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM11/	RLA File :03/95/040/00351/AM11/	Lic.No/Date:0310592390 15.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

64	Case No.:26/34/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00617/AM11/	RLA File :37/24/040/00004/AM11/	Lic.No/Date:3710001344 20.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

65	Case No.:22/34/83-ALC1/2010	Party Name:ASHA TRANS PHARMA PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM11/	RLA File :03/94/040/00508/AM11/	Lic.No/Date:0310593262 21.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 24.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:13/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00535/AM11/	RLA File :08/24/040/00184/AM10/	Lic.No/Date:0810092409 23.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/105/2006/Ch.II dated 7.12.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black ML (Reactive Black HWF) (Reactive Black JNN) (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulfonic Acid 4. J. Acid 5. Sodium Nitrite 6. Sodium Bi-carbonate	0.266 Kg 0.198 Kg 0.040 Kg 0.027 Kg 0.118 Kg 0.210 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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67	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..				

68	Case No.:23/34/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00614/AM11/	RLA File :03/95/040/00304/AM11/	Lic.No/Date:0310594005 27.09.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 31.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

69	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..				

70	Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..				

71	Case No.:4/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00683/AM11/	RLA File :08/24/040/00236/AM10/	Lic.No/Date:0810092551 27.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/105/2006/Ch.II dated 7.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ML (Reactive Black HWF) (Reactive Black JNN) (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulfonic Acid 4. J. Acid 5. Sodium Nitrite 6. Sodium Bi-carbonate	0.266 Kg 0.198 Kg 0.040 Kg 0.027 Kg 0.118 Kg 0.210 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:17/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM11/	RLA File :04/24/040/00178/AM11/	Lic.No/Date:0410117572 28.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.11.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 4.1.2011 issued by this office. Accordingly the case may be re-listed on 19.1.2011..			

73	Case No.:10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

74	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic.No/Date:0410117584 28.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda. On the basis of written comments vide letter No.7/72/2010/TSW dt. 22.12.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. To give exact/detail specification of import items namely – Butyl, Aluminum Spacer, Molecular Sieve and Silicon Sealant 2. To provide full form of POBMF/LET/FUSO/SN-indicated in the export product. Accordingly the case may be re-listed on 19.1.2011.			

75	Case No.:8/34/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00599/AM11/	RLA File :34/24/040/00144/AM11/	Lic.No/Date:3410028138 29.09.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:7/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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76	HQ File :01/83/050/00686/AM11/	RLA File :09/24/040/00213/AM11/	Lic.No/Date:0910043715 29.09.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

77	Case No.:6/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00597/AM11/	RLA File :30/24/040/00033/AM11/	Lic.No/Date:3010069945 01.10.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 22.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

78	Case No.:7/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00598/AM11/	RLA File :30/24/040/00034/AM11/	Lic.No/Date:3010069946 01.10.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

79	Case No.:12/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00603/AM11/	RLA File :30/24/040/00035/AM11/	Lic.No/Date:3010069947 01.10.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..				

80	Case No.:36/34/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00627/AM11/	RLA File :07/24/040/00251/AM11/	Lic.No/Date:0710074550 01.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

81	Case No.:15/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00606/AM11/	RLA File :08/24/040/00165/AM10/	Lic.No/Date:0810092823 05.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/105/2006/Ch.II dated 7.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ML (Reactive Black HWF) (Reactive Black JNN) (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulfonic Acid 4. J. Acid 5. Sodium Nitrite 6. Sodium Bi-carbonate	0.266 Kg 0.198 Kg 0.040 Kg 0.027 Kg 0.118 Kg 0.210 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:37/34/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
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82

HQ File :01/83/050/00628/AM11/	RLA File :05/23/040/00170/AM11/	Lic.No/Date:0510274704 11.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Abrasive Belts P36 Grit	1 No	Coated Abrasive Cloth of Rel. specification	1.0237 Sq.Mtr./Sq.Mtr. content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

84	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:2/30/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00524/AM11/	RLA File :03/94/040/00637/AM11/	Lic.No/Date:0310596810	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/46/2010-Ch.II dated 8.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
TEKNOLITE ALS (Nickel Intermediate) (Sodium allyl sulfonate 40%)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.156 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:19.01.2011

Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 22.12.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

- 1) Justification for 40% wastage with the help of size and sketch on the paper,
- 2) Commercial value of wastage generated in the production process; and
- 3) Last 2 years production/corresponding consumption of raw material duly certified by central excise.

Accordingly the case may be re-listed on 19.1.2011.

Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:19.01.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 22.12.2010 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.

88	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Accordingly the case may be re-listed on 19.1.2011..			

89	Case No.:17/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00608/AM11/	RLA File :30/24/040/00039/AM11/	Lic.No/Date:3010070201 14.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 3.1.2011 issued by this office. Accordingly the case may be re-listed on 19.1.2011..			

90	Case No.:25/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00616/AM11/	RLA File :03/94/040/00604/AM11/	Lic.No/Date:0310596997 14.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

91	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

92	Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

93	Case No.:24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

94	Case No.:2/38/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00681/AM11/	RLA File :03/95/040/00279/AM11/	Lic.No/Date:0310597342 18.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

95	Case No.:9/30/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00531/AM11/	RLA File :08/24/040/00188/AM11/	Lic.No/Date:0810093166 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Black 107 (Dye content 75%)	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 3 Nitro 1-Diazo-2 Naphthol-4-Sulphonic acid 4. Sodium Picramate 5. 5-Nitro-2-Amino Phenol	0.292 Kg 0.079 Kg 0.255 Kg 0.137 Kg 0.082 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:8/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00687/AM11/	RLA File :09/70/040/00002/AM11/	Lic.No/Date:0910043994 20.10.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:18/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00609/AM11/	RLA File :30/24/040/00042/AM11/	Lic.No/Date:3010070349	Defer

97		21.10.2010	Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.1.2011..			

98	Case No.: 3/34/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Deffered and Re-indexed
	HQ File :01/83/050/00594/AM11/	RLA File :03/95/040/00581/AM11/	Lic.No/Date:0310598509 25.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:30/34/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00621/AM11/	RLA File :03/94/040/00681/AM11/	Lic.No/Date:0310599049 27.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/52/2009-Ch.II dated 22.12.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Demulsifier – PX 3843/MCP 1365 Containing 90% of Tricresylphosphate 10% of Oxypropylene	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.: 20/34/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Approved
	HQ File :01/83/050/00611/AM11/	RLA File :04/24/040/00166/AM11/	Lic.No/Date:0410118461 01.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/265/09-TSW dated 20.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 338 T SAC 405 T3. Combination of Paste flux-11.6% with Tin Alloy Powder – 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%) 2. Paste Flux OM 338T Paste Flux-OM 338T)	0.8938 Kg 0.1162 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.: 4/34/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case rejected
	HQ File :01/83/050/00595/AM11/	RLA File :03/94/040/00714/AM11/	Lic.No/Date:0310600428 08.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/714/AM11 dated 8/11/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case from the agenda.			

	Case No.: 5/34/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status: Case Deferred
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102	HQ File :01/83/050/00596/AM11/	RLA File :03/94/040/00443/AM11/	Lic.No/Date:0310600870 10.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

103	Case No.:40/34/83-ALC1/2010	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.1.2011			

104	Case No.:42/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00633/AM11/	RLA File :05/24/040/00236/AM11/	Lic.No/Date:0510276697 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

105	Case No.:43/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM11/	RLA File :05/24/040/00237/AM11/	Lic.No/Date:0510276698 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:44/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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106	HQ File :01/83/050/00635/AM11/	RLA File :05/24/040/00238/AM11/	Lic.No/Date:0510276699 10.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

107	Case No.:45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.1.2011			

108	Case No.:46/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00637/AM11/	RLA File :05/24/040/00240/AM11/	Lic.No/Date:0510276701 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

109	Case No.:47/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM11/	RLA File :05/24/040/00241/AM11/	Lic.No/Date:0510276702 10.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:48/34/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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110	HQ File :01/83/050/00639/AM11/	RLA File :05/24/040/00229/AM11/	Lic.No/Date:0510276720 10.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

111	Case No.:21/34/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM11/	RLA File :10/24/040/00066/AM11/	Lic.No/Date:1010040835 11.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.			

112	Case No.:35/34/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00626/AM11/	RLA File :03/95/040/00586/AM11/	Lic.No/Date:0310600873 11.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

113	Case No.:38/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00629/AM11/	RLA File :03/95/040/00645/AM11/	Lic.No/Date:0310600959 11.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

	Case No.:39/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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114	HQ File :01/83/050/00630/AM11/	RLA File :03/95/040/00644/AM11/	Lic.No/Date:0310600998 11.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.				

115	Case No.:41/34/83-ALC1/2010	Party Name:BHAVIN INDUSTRIES	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00632/AM11/	RLA File :03/94/040/00711/AM11/	Lic.No/Date:0310601090 12.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011.			

116	Case No.:49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.1.2011			

117	Case No.:50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.1.2011			

	Case No.:51/34/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
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118

HQ File :01/83/050/00642/AM11/	RLA File :03/94/040/00700/AM11/	Lic.No/Date:0310601384 15.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/528/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Cold Flow Improver, SR 1649 / Containing 40% of Dodiflow 5750- 1 & 60% C ₁₀ -C ₂₀ Aromatic Solvent	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:52/34/83-ALC1/2010	Party Name:KAYGEE-LOPAR EX INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00643/AM11/	RLA File :03/94/040/00713/AM10/	Lic.No/Date:0310601389 15.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011			

120	Case No.:53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011			

	Case No.:54/34/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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121	HQ File :01/83/050/00645/AM11/	RLA File :03/94/040/00490/AM11/	Lic.No/Date:0310601425 15.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

122	Case No.:55/34/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
	HQ File :01/83/050/00646/AM11/	RLA File :03/94/040/00479/AM11/	Lic.No/Date:0310601430 15.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/31/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rosin WW (Containing Ash content below 0.2% and Volatile Content below 1%)	1 Kg	Rosin WG (Containing Ash Content 2-3% and Volatile Content 5-6%)	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

123	Case No.:1/38/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:19.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011			

	Case No.:22/38/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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124	HQ File :01/83/050/00701/AM11/	RLA File :31/24/040/00167/AM11/	Lic.No/Date:3110045440 15.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

125	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

126	Case No.:13/38/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00692/AM11/	RLA File :10/24/040/00071/AM11/	Lic.No/Date:1010041045 02.12.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.1.2011.				

127	Case No.:14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
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128	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

129	Case No.:24/38/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Deferred
	HQ File :01/83/050/00703/AM11/	RLA File :03/95/040/00624/AM11/	Lic.No/Date:0310605967 13.12.2010	Defer Date:19.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.1.2011				

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Case No.:25/38/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2010 22.12.2010	Status:Case Approved
HQ File :01/83/050/00704/AM11/	RLA File :03/95/040/00735/AM11/	Lic.No/Date:0310605977 13.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/10/2010-Ch.II dated 18.11.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Steroquat 50 (Benzalkonium Chloride 50%)	1 Kg	Farmin DM 2465 Alkyl Di Methyl Amine	0.334 Kg
Sterol 1204 (Lauryl alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.607 Kg 0.413 Kg
Sterol 1209 (Lauryl Alcohol 7.5 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.377 Kg 0.642 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:04.01.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer